

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 441

TO BE ANSWERED ON THE 19TH NOVEMBER, 2019/ KARTIKA 28, 1941 (SAKA)

IMPLEMENTATION OF ASSAM ACCORD

441. SHRI ABDUL KHALEQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has formed any Committee to prepare modalities for implementation of Clause-6 of the Assam Accord of 1985;

(b) if so, whether the definition of the term "Assamese people", as used in the Assam Accord, has been agreed upon with unanimity; and

(c) if not, the steps being planned by the Government to arrive at a definition acceptable to all stakeholders?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)

(a) to (c): Government of India has constituted a High Level Committee to examine the effectiveness of action taken since 1985 to implement Clause 6 of the Assam Accord and suggest measures as may be appropriate to protect, preserve and promote the cultural, social, linguistic identity and heritage of the Assamese people. As on date, there is no consensus on the definition of the term 'Assamese people'.
